## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 01/08/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

**PETITION NUMBER** 

: TCP/350A/ (IB)/2017

NAME OF THE PETITIONER(S)

: MADRAS CARBONS PVT LTD

NAME OF THE RESPONDENT(S)

: RMA METALS & ALLOYS PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

1. P. Sesus Moris Ravi Counsel on Record for Control
Respondent
Respondent
Counsel for Petitioner & Madder

2, R. Nandhin 5. S. Rajesh

## ORDER

Counsel representing both the parties are present. While making submissions, Counsel for petitioner stated that she has not filed the affidavit and bank statement and other required statutory formalities to be complied as per the provisions of the IB Code, 2016. She prayed time for filing the same. The plea is rejected in view of the notification dated 29.6.2017 issued by the Ministry of Corporate Affairs. Therefore, the matter stands abated.

> (K. Anantha Padmanabha Swamy) Member (Judicial)